

of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

The motion was adopted.

SHRI G.M. BANATWALLA (Ponnami) :
Protect me also, Sir.

MR. SPEAKER : I will be there to guard you all the time.

SHRI G.M. BANATWALLA : A Parliamentary delegation can go to Ahmedabad... (Interruptions). You had sent a team to Meerut earlier.

MR. SPEAKER : No. the Home Minister has gone, let him find out, Let the things come, out.

(ii) Animals Welfare Board

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : Sir, I beg to move :

"That in pursuance of Section 5 (1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of

this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 5 (1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

The motion was adopted.

(ii) Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS, OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI V. SHIVRAJ PATIL) : Sir, I beg to move :

"That in pursuance of Section 5(j) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 5 (j) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980, the members of this House do proceed to elect,

in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

The motion was adopted.

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC TO IMPORTANCE

[English]

Reported unrest amongst labourers in stone quarries at Faridabad and attack on them by armed gangs

PROF. MADHU DANDAVATE (Rajapur): I call the attention of the Minister of Labour to the following matter of urgent public importance and request that he may make a statement thereon:—

"Unrest amongst labourers in the stone quarries at Faridabad and attack on them by armed gangs resulting in the death of a Harijan Labourer and injuries to several others and the steps taken by the Government in the Matter."

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): An agitation of mine labourers organised by the Bandhua Mukti Morcha was held in Faridabad on the 14th March, 1985. The main demand was implementation of the Awards of the Central Government Industrial Tribunal, Chandigarh.

Swami Agnivesh, the leader of the Bandhua Mukti Morcha met the Dy. Commissioner on 15.3.1985. The Dy. Commissioner fixed a meeting between the Contractors, Labourers and the concerned officers of the State and Central Government on 18.3.1985. On 16.3.1985 Swami Agnivesh again met the Dy. Commissioner. The Dy. Commissioner advised him to wait till the 18.3.1985.

On 17.3.1985 the Crusher Owners wanted to start the crushing operations. About 300 workers were also willing to start the work. In the meanwhile about 500 labourers arrived at the scene. They wanted the crushers to be stopped. In the scuffle that followed, stones were thrown and lathi blows were exchanged. Unfortunately, one person Shri Dhoom Das was killed and 16 persons were injured from both the sides.

Two rounds were fired by a Sub-Inspector of Police in the air to scare away the agitating mob. The crowd dispersed thereafter. The dead body and the injured were taken to the B.K. Hospital, Faridabad. Four persons were admitted in the Hospital and the others were discharged after first-aid. 40 persons were arrested and two cross-cases have been registered.

The Central Government Industrial Tribunal, Chandigarh has given 3 Awards. The first Award was given on 10.9.1984. By this M/s. A.G. & Company was directed to forthwith stop making unauthorised deductions from the wages of the workers engaged in quarries. This award could not be implemented because M/s. A.G. and Company has not been operating the quarries since May, 1984.

The other 2 awards were given on 22.1.1985 against M/s. G.S.C. and Company, Faridabad and M/s. Pioneer Crushing Company. In these awards the Tribunal not only directed that the unauthorised deductions should be stopped forthwith from the wages of workers but also directed that the deductions made in the past should be refunded.

These 2 awards have been published in the Gazette on 16.2.1985 and became enforceable from 18.3.1985.

I share the deep concern of the Hon'ble Members on this tragic incident and we now propose to go into the entire issue relating to lease and working of these quarries with the State Government, so as to safeguard the interest of workers. I would also like to bring to the notice of the Hon'ble Members that we have already taken steps to comply with the directives of the Supreme Court issued in December, 1983.

12.13 hrs.

[Mr. Deputy-Speaker in the Chair]